

salinity/alkalinity, modernisation of irrigation facilities, improvement of water management system and utilisation of underground water, including execution of on-farm development works. Work on the study is yet to start.

#### **Water Resources Potential**

10136. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Government have estimated the number of years for which the water resources of the country are going to last;

(b) if so, the details thereof; and

(c) the steps being taken by Government to conserve the water resources?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) to (c). Out of the average annual natural flow of water of 188 m. ha.m, it is assessed that about 111 m. ha. m. of water can be put to beneficial use through conventional methods of development. It is also estimated that the demand for water use for diverse purpose will be about 105 m.ha. by the year 2025 AD. Modernization of the existing projects for reducing water losses and also construction of a number of new storage project, large and small, are in progress to conserve water.

[English]

#### **Infant Mortality**

10137. SHRI A. CHARLES: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the targets fixed to achieve 'health for all we bourns' by the year 2000 AD have been achieved;

(b) if so, the details thereof; and

(c) if not, the steps taken by Government to achieve the targets.

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PASHEED MASOOD): (a) and (b). While there is no target fixed to achieve Health for All New Borns, in the Report of Working Group on Health For All By 2000 A.D. targets have ben proposed for infant mortality rate in the country as follows:

<i>Infant Mortality</i>	<i>1990</i>	<i>2000</i>
Rate (Rural)	80-90	65
(Urban)	60-65	50

(c) There is a downward trend in infant mortality rate in the country ad as per Sample Registration System of Registrar General of India the rate is 94 during 1988 as compared to an Infant mortality rate of 110 in 1981. The steps taken to reduce infant mortality inter-alia include a massive programme for training of traditional birth attendants, improvement of health infrastructure, training of health manpower, intensification of MCH programme and health education, universal immunisation of children, propagation of oral rehydration thereby to combat diarrhoeal diseases, promotion of breast feeding and proper weaning practices, scheme for prophylaxis against nutritional anaemia and supplementary nutrition under the ICDS.

#### **Setting up of Central Industrial Tribunals**

10138. SHRI BANWARI LAL PUROHIT: Will the Minister of LABOUR be pleased to state:

(a) whether Government have a proposal to set up new Central Industrial Tribunals in the country;

(b) if so, the locations where these tribunals would be set up; and

(c) the extent to which the industrial relation situation would improve thereby?

**THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):**  
(a) Yes, Sir.

(b) It is proposed to set up three Central Government Industrial Tribunals-cum-Labour Courts at the following places:

1. Noida
2. Ranchi
3. Bhopal

(c) Setting up of additional Industrial Tribunals cum- Labour Courts would bring down the pendency of cases in the Industrial Tribunals-cum-Labour Court. It would also be easier for the workers to approach them.

#### **Child Marriages**

10139. **SHRI BANWARI LAL PUROHIT:** Will the Minister of WELFARE be pleased to state:

(a) whether the child marriages still exist in several parts of the country despite statutory ban;

(b) whether Union Government propose to direct State Governments to strictly follow the guidelines in this regard; and

(c) if so, the details thereof and the steps taken by Government in case of any incident of child marriage came to the notice of the Government?

**THE DEPUTY MINISTER IN THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF**

**WELFARE (SHRIMATI USHA SINHA):** (a) Yes, Sir.

(b) and (c). The Child Marriage Restraint Act, 1929, which restrains child marriage, was amended in 1978 with a view to provide that offences under the Act shall be cognizable for the purpose of investigation and for all matters other than matter referred to in section 42 of the Criminal Procedure Code 1973 (arrest on refusal to give name and residence) and the arrest of a person without a warrant. The implementation of the Act lies with the action in accordance with the provisions of the Act. A number of steps, including stress on education, have been taken by the Government for educating people about the consequences of the evil practice of child marriage through mass media, by involving voluntary organisations in the task and by other measures. These include radio programmes, exhibitions, cinema slides, posters and short documentary films on TV group discussions with rural women, etc.

#### **Export Obligation of Pepsi-Punjab Agro**

10140. **SHRI PHOOL CHAND VARMA:**  
**DR. RAM CHANDRA DOME:**

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the details of the steps taken by Government to see that Pepsi-Punjab Agro-Voltas joint venture will stick to its export obligation; and

(b) whether Government propose to allow production and sale of soft drink by Pepsi Food before export obligation is fulfilled?

**THE MINISTER FOR TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV):** (a) M/s. Pepsi Food Private Limited have executed